



आयकर अपीलीय न्यायाधिकरण, रायपुर न्यायपीठ, रायपुर में।
IN THE INCOME TAX APPELLATE TRIBUNAL,
RAIPUR BENCH, RAIPUR

(Through Virtual Court at Raipur)

BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER
AND
SHRI JAMLAPPA D. BATTULL, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No.310/BIL/2016
निर्धारण वर्ष / Assessment Year : 2008-2009

Shri Kishore Kundnani,
E-41, Samta Colony,
Raipur, (C.G)
PAN : AWPk4513Q

.....अपीलार्थी / Appellant

बनाम / V/s.

DCIT,
Central Circle,
Raipur (C.G)

.....प्रत्यर्थी / Respondent

Appearances

Assessee by : Shri Veekaas S Sharma
Revenue by : Shri Shravankumar Meena

सुनवाई की तारीख / Date of conclusive Hearing : 09/03/2022
घोषणा की तारीख / Date of Pronouncement : 09/03/2022

आदेश / ORDER

PER JAMLAPPA D. BATTULL, AM;

The present appeal filed by the appellant assessee is directed against the order of the Commissioner of Income Tax- Appeal-I, Raipur [for short "CIT(A)"] dt 01/03/2016 passed u/s 250 of the Income-tax Act, 1961 [for short "the Act"], which in turn ascended from the order of Assessing Officer [for short "AO"] dt 10/03/2014 passed u/s 143(3) of the Act, for assessment year [for short "AY"] 2008-2009.



2. On this date of hearing, the learned counsel for the assessee [for short “AR”] referring to the application preferred by the assessee vide letter dt 07/03/2022 received by this Tribunal, entreated that, the appellant assessee has filed an application under **Direct Tax Vivad se Vishwas Act, 2020** [for short “VSVA”] against the assailed dispute tabulated as under;

Sr	Appeal No	Details of Form No 1		Details of Form No 3	
		Date of filing	Acknowledgement No	Date of Issue	Certificate No
1	ITA/310/BIL/2016	25/08/2020	-	25/03/2021	304624740250321

3. As apparent from the records that, the VSVA application of the appellant is prima-facie admitted by the designated authority under VSVA and the appellant has also filed Form No 4 confirming the withdrawal of connected pending appeal and placed on records the Form No 5 showcasing the discharge of disputed tax liabilities as under;

Sr	Appeal No	Details of Form No 4		Details of Form No 5	
		Date of filing	Acknowledgement No	Date of Issue	Certificate No
1	ITA/310/BIL/2016	19/04/2021	342820680190421	01/11/2021	772484411011121

4. In view of the above, we dismiss the appeal as withdrawn, subject to a rider that, in the unlikely event, if the matter is not being resolved under the Vivad se Vishwas scheme for any reasons, the appellant assessee shall have the liberty to approach & revive the appeal through filing of Miscellaneous Application [for short “MA”] within the applicable time limit under the provisions of the Act for the restoration.

5. Resultantly, the appeal of the appellant is dismissed as withdrawn.